

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.614
TO BE ANSWERED ON 06.02.2024**

SUB-CLASSIFICATION OF SC RESERVATION

614. SHRI NAMA NAGESWARA RAO:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is contemplating to bring out sub-classification in Scheduled Caste (SC) reservations to do justice to most disadvantaged groups in the SC category in the wake of assurance given by the Union Government;
- (b) if so, the details thereof and measures being taken by the Government to adhere to do compliance with the constitutional matters in sub-classification within Scheduled Caste (SC); and
- (c) if not, the reasons therefor?

**ANSWER
MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI A. NARAYANASWAMY)**

- (a) to (c) The matter of Sub-categorization of Scheduled Castes is at present under adjudication by a 7 Judge bench of the Supreme Court in Civil Appeal No. 2317 of 2011.
